

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 3662**

TO BE ANSWERED ON TUESDAY, 27 MARCH, 2018

CHAITRA 6, 1940 (SAKA)

**Independent agency to manage seized assets**

3662. Shri Anand Sharma.

Will the Minister of FINANCE be pleased to state:

- (a) the amount of assets seized by Enforcement Directorate (ED) in 2015, 2016 and 2017;
- (b) whether it is a fact that Government is planning to appoint an independent agency to manage the seized assets; and
- (c) if so, the details thereof and the agency identified for the purpose?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)

- (a) The amount of Assets attached under the provisions of Prevention of Money Laundering Act (PMLA), 2002 for the year 2015, 2016 & 2017 is as follows:

SI. No.	Year	Amount (Rs. in crore)
1	2015	3640.84
2	2016	9043.70
3	2017	5874.95

- (b) & (c): A proposal to engage an independent agency for managing the confirmed attached immovable properties under PMLA, 2002 is under consideration of the Department of Revenue, Ministry of Finance.

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